

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 9725/2021

(Arising out of impugned final judgment and order dated 04-03-2021 in CRLA No. 261/2006 passed by the High Court of Judicature at Allahabad)

KAMAL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 53915/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 53916/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 9726/2021 (II)

(IA 53857/2021 - EXEMPTION FROM SURRENDERING WITHIN TIME, IA No. 53864/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 53865/2021 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 9727/2021 (II)

(FOR EXEMPTION FROM SURRENDERING WITHIN TIME ON IA 74055/2021 IA No. 74054/2021 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 9597/2021 (II)

(IA No. 54286/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 54285/2021 - EXEMPTION FROM FILING O.T.)

Date : 17-01-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI

HON'BLE MR. JUSTICE ABHAY S. OKA

Counsel for the
PartiesMr. Vivek Vidyarthi, Adv.
Ms. Nanita Sharma, AORMr. Gagan Sanghi, Adv.
Mr. Rameshwar Prasad Goyal, AOR
Mr. Sudhir Mendiratta, AOR

Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E RLearned counsel for the petitioner(s) wants time.
List the matter on 31st January, 2022.(NEETA SAPRA)
COURT MASTER (SH)(BEENA JOLLY)
COURT MASTER (NSH)